BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

O.A.No...... 1 4 9 ......of 2022 (SZ)

IN THE MATTER OF:

Shankaran ....APPLICANT

VERSUS

STATE OF KERALA & OTHERS .... RESPONDENTS

INDEX

Sl No	Particulars	Pages
1	Rejoinder filed by the 8th respondent	1 to 3
2	Affidavit	4
3	Annexure..R.8 (c) - True copy of the letter given by the 8th respondent to the Senior Geologist, Department of Mining and Geology, District Office, Palakkad, dated 13-0-2-2023	5
4	Annexure.R.8.(d) - True copy of the said order No. DCPKD/4917/2020/ L.R.G.5 dated 09-08-2023 passed by the District Collector, Palakkad (with English translation)	6 to 13

Dated this the 3rd day of October, 2023.

Counsel for the 8th respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

O.A.No......1 4 9......of 2022

IN THE MATTER OF:

Shanakaran.. ...APPLICANT

VERSUS

State of Kerala and others.. RESPONDENTS

REJOINDER FILED ON BEHALF OF RESPONDENT NO. 8

MOST RESPECTFULY SHOWETH: -

1. All facts and averments contained in the Report filed by the District Collector, Palakkad , dated 8th May, 2023 is not fully correct and is denied.
2. The averment in the Report dated 8th May, 2023 the Geologist has found that top soil , overburden materials, quarry waste, etc has been dumped unsafely and unscientifically in an area of 65 meters south of boundary pillar No.3 is incorrect and is denied. When show cause notice dated 8-2-

BLUE CHIPS MINES AND INDUSTRIES KAILIYAD PIN - 679122

For BLUE CHIPS MINES AND INDUSTRIES

THOMAS BABU
Managing Partner

2023 was issued this respondent has given a reply, dated 13-2-2023 ,stating that the overburden and quarry waste are stocked only in the designated areas as provided in the mining plan. Strong protective walls are constructed to see that no waste should go near the neighbouring properties. Thick vegetation is there throughout the periphery of the property. In addition, it is proposed to plant local plant species and laying coir mat along the slopes to reinforce and increase the stability of the slopes. Pointing out the above facts a reply has been given to the Senior Geologist on 13-2-2023. A true copy of the said letter given by the 8th respondent to the Senior Geologist, Department of Mining and Geology, District Office, Palakkad, dated 13-0-2-2023 is produced herewith and marked as **Annexure.R.8. (C).**

3. It is respectfully submitted that as per the judgment in W.P. (C) No. 11400 of 2019, dated 31-03-2023 the District Collector and found that there is no violation of any Kerala Land Assignment Rules, 1960, Arable Forest Land Assessment Act, 1970 or any other rules. A true copy of the said order No. DCPKD/4917/2020/L.R.G.5 dated 09-08-2023 passed by the District Collector, Palakkad is produced herewith and marked as **Annexure.R.8. (D).** (English translation is also produced)

BLUE CHIPS MINES AND INDUSTRIES ★ KAILIYAD PIN - 679122

For BLUE CHIPS MINES AND INDUSTRIES
THOMAS BABU
Managing Partner

4. There was no damage to the applicant or any other persons in the nearby area. No damage to the ecology has been caused. This respondent is prepared to make any repairs, if any , caused to the ecology or to the applicant or any person.

5. None of the grounds are valid and sustainable. The applicant is not entitled to get the reliefs. The O.A. is to be dismissed with compensatory costs to this 8th respondent.

VERIFICATION

I, Thomas Babu, aged 48 years, son of T.Baburaj, Managing Partner, Blue Chips Mines & Industries, Vembelathpadam, Kalliyad.P.O. Shornur, Palakkad-679 122 do hereby declare that what is stated in paragraph 1 to 5 is true and correct to the best of my knowledge, information and belief.

Dated this the 3rd day of April, 2023.

BLUE CHIPS MINES AND INDUSTRIES ★ KAILIYAD PIN - 679122

For BLUE CHIPS MINES AND INDUSTRIES
THOMAS BABU
Managing Partner

Counsel for the 8th respondent

8th respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

O.A.No...... 1 4 9 ......of 2022 (SZ)

IN THE MATTER OF:

Shankaran ....APPLICANT

VERSUS

STATE OF KERALA & OTHERS .... RESPONDENTS

AFFIDAVIT

I, Thomas Babu, aged 48 years, son of T.Baburaj, Managing Partner, Blue Chips Mines & Industries, Vembelathpadam, Kalliyad.P.O. Shornur, Palakkad-679 122 do hereby solemnly affirm and state as follows:-

1. That I am the Director of the 8th respondent Company. I am conversant with the facts and circumstances of the case and am competent to swear to this affidavit on its behalf.

2. I state that the contents of paragraphs 1 to 5 of the accompanying rejoinder are true and correct to the best of my knowledge and belief.

Solemnly affirmed on this the 3 October 2023

BLUE CHIPS MINES AND INDUSTRIES ★ KAILIYAD PIN - 679122

For BLUE CHIPS MINES AND INDUSTRIES
THOMAS BABU
Managing Partner

Deponent

And signed his name in my presence.: BEFORE ME

Adv.T.S.HARIKUMAR(K/782/1989), Ernakulam

BLUE CHIPS
Mines & Industries

Anneuxre.C.8
Vembelathupalam Kailiyad P.O.
Shornur, Palakkad Dist., Kerala - 679 122.
Email : bluechipkerala@gmail.com
Ph : [redacted] Mob : 9645 688 602

13 February, 2023

The Senior Geologist
Dept. of Mining and Geology
District Office, Palakkad.

Sir,

Sub. : Reply to notice – reg.-
Ref. : Your notice No. DOP/7975/2007/A1, dated 08/02/2023

With reference to the above we may submit that we are conducting all quarrying operations as per the approved mining plan / scheme of mining only. The quarry boundary is properly demarcated with boundary stones showing the latitude and longitude and there is chain link / barbed wire fencing on all open sides / in between the boundary stones and hence we deny all allegations in this regard.

The overburden and quarry waste materials are stocked only in the designated areas as provided in the mining plan and we have constructed strong protective wall and also several settling ponds along our boundary so that no material will go to the adjoining lands. There is also very thick vegetation all around the stocking area. In addition to that, we are also planting local plant species and laying coir mat along the slopes to reinforce and increase the stability of the slopes, and this work will be completed well ahead of the monsoons.

We hope that the above addresses your concerns pointed out in the notice and hence we request you to drop all actions as proposed in your notice.

Thanking you.

Yours faithfully,

For BLUE CHIPS MINES AND INDUSTRIES

THOMAS BABU
Managing Partner

Received
13/02/2023

This is the true copy of Annexure..A 8 (c) referred to and marked in the rejoinder

Advocate

Type your text

150 YEARS OF CELEBRATING THE MAHATMA

പാലക്കാട് ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ഡോ.ചിത്ര.എസ്. , ഐ.എ.എസ്.)

വിഷയം :-	ഡബ്ല്യൂ.പി.(സി) 11400/2020 – ബഹു.കേരള ഹൈക്കോടതിയുടെ വിധി ന്യായം നടപ്പിലാക്കുന്നത് - കക്ഷികളെ വിചാരണ നടത്തി ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഫയൽ നമ്പർ ഡിസിപികെഡി/4917/2020/എൽ.ആർ.ജി.5 തീയതി09-08-2023

പരാമർശം:	1) ബഹു. കേരള ഹൈക്കോടതിയുടെ 31.03.2023 ലെ ഡബ്ല്യൂ.പി. (സി) 11400/2020 നമ്പർ വിധി ന്യായം.
	2) ഈ കാര്യാലയത്തിലെ 24.05.23 ലെ ഇതേ നമ്പർ കത്ത്.
	3) പാലക്കാട് ജിയോളജിസ്റ്റിന്റെ 26.05.23 ലെ ഡിഒപിഎഎൽ-ഡിഎംജി/ 920/2023 എം നമ്പർ കത്ത്.
	4) ഒറ്റപ്പാലം തഹസിൽദാരുടെ 04.07.2023 ലെ ഡി1-2020/3912/9/400 നമ്പർ കത്ത്.

<u>ഉത്തരവ്.</u>

പാലക്കാട് ജില്ല , ഒറ്റപ്പാലം താലൂക്കിൽ പ്രവർത്തിക്കുന്ന ബ്ലൂ ചിപ്പ് മൈൻസ്/ കൽപ്പക മെറ്റൽ ക്രഷർ യൂണിറ്റിന്റെ പ്രവർത്തനങ്ങൾ തടയണമെന്ന് കാണിച്ച് പരിസ്ഥിതി സംരക്ഷണ സമിതി ബഹു.കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്ത ഡബ്ല്യൂ.പി.(സി) 11400/2020 നമ്പർ റിട്ട് ഹർജിയിൽ 31.03.2023 ന് ബഹു.കേരള ഹൈക്കോടി വിധി പുറപ്പെടുവിച്ചിട്ടുള്ളതണ്.റാഫി ജോൺ കേസിലെ വിധിയുടെ അടിസ്ഥാനത്തിൽ പരിശോധിക്കാനാണ് ബഹു.കോടതി ഉത്തരവായത് .

റാഫി ജോൺ V/s. ലാന്റ് റവന്യൂ കമ്മീഷണർ ഡബ്ല്യൂ.പി.(സി) 11249/2010 നമ്പർ കേസിലെ വിധിന്യായത്തിൽ പരാമർശിച്ചതു പ്രകാരം കേരള ഗവൺമെന്റ് ഭൂമി പതിച്ചു നൽകൽ നിയമം 1960 , കേരള ഭൂമി പതിച്ച് നൽകൽ ചട്ടം 1964 എന്നിവ പ്രകാരം ഏതെങ്കിലും പ്രത്യേക ആവശ്യത്തിനായി പതിച്ചു നൽകിയ ഭൂമികളിലാണോ ഹർജിയിലെ 9,10 എതിർ കക്ഷികളായ ക്വാറികൾ(ബ്ലൂ ചിപ്പ് മൈൻസ് / കൽപ്പക മെറ്റൽ ക്രഷർ യൂണിറ്റ്) പ്രവർത്തിക്കുന്നതെന്ന് ഒന്നാം എതിർകക്ഷിയായ ജില്ലാ കളക്ടർ പരിശോധിയ്ക്കേണ്ടതും, ആണെന്ന് കാണുന്ന പക്ഷം പതിവ് വ്യവസ്ഥകൾ ലംഘിച്ച് ഖനന പ്രവർത്തനം നടത്തിയ ഭൂമികളുടെ പതിവ് /പട്ടയം റദ്ദ് ചെയ്യേണ്ടതാണെന്നും ടി വിധി പകർപ്പ് ലഭിച്ച് 3 മാസത്തിനുള്ളിൽ മേൽ വിഷയത്തിൽ തുടർ നടപടികൾ സ്വീകരിക്കേണ്ടതാണെന്നും കോടതി വിധിയിൽ പരാമർശിച്ചിട്ടുള്ളതാണ്.

ആയതിന്റെ അടിസ്ഥാനത്തിൽ ടി വിഷയത്തിൽ വിശദമായ റിപ്പോർട്ട് സമർപ്പിക്കുന്നതിനായി പരാമർശം 2 പ്രകാരം പാലക്കാട് ജില്ലാ ജിയോളജിസ്റ്റിനും, ഒറ്റപ്പാലം തഹസിൽദാർക്കും കത്ത് നൽകുകയും, പരാതി കക്ഷിയേയും , എതിർ കക്ഷികളേയും നേരിൽ കേൾക്കാൻ തീരുമാനിക്കുകയും ചെയ്തു. പരാമർശം 3 പ്രകാരം പാലക്കാട് ജിയോളജിസ്റ്റും, പരാമർശം (4) പ്രകാരം ഒറ്റപ്പാലം തഹസിൽദാരും ടി വിഷയത്തിൽ റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതാണ്.

ഒറ്റപ്പാലം താലൂക്ക് ചളവറ വില്ലേജ് ബ്ലോക്ക് നമ്പർ 46, സർവ്വെ നമ്പർ 168/11Aഎന്നിവയിൽപ്പെട്ട 1.6100 ഹെക്ടർ സ്ഥലത്ത് പ്രവർത്തിച്ചു വരുന്ന ബ്ലൂ ചിപ്പ് മൈൻസ് & ഇൻഡസ്ട്രീസ് എന്ന സ്ഥാപനം

Type your text

ഉൾപ്പെട്ടു വരുന്ന ഭൂമി മിച്ച ഭൂമിയായി സർക്കാർ ഏറ്റെടുത്ത് പതിച്ച് നൽകിയിട്ടുള്ളതാണെന്നും അപ്രകാരം പതിച്ച് കിട്ടിയവയിൽ നിന്നും കൈമാറ്റം വഴി കൈവശാവകാശം സിദ്ധിച്ച ഭൂമിയിലാണ് ഖനന പ്രവർത്തനം നടന്നുവരുന്നതെന്നും ചളവറ വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതാണെന്ന് തഹസിൽദാർ ഒറ്റപ്പാലം മൈനിങ് & ജിയോളജിയെ അറിയിച്ചിട്ടുള്ളതാണ്. പ്രസ്തുത ഭൂമി ലാന്റ് അസ്സൈൻമെന്റ് ആക്ട് 1960 പ്രകാരം പ്രത്യേക ആവശ്യത്തിന് പതിച്ചു നൽകിയ ഭൂമി അല്ലെന്നും , സർക്കാർ പുറമ്പോക്ക് , റിസർവ്വ്ഡ് ഫോറസ്റ്റ് , കോടതി / ബാങ്ക് അറ്റാച്ച്മെന്റ് എന്നിവയിൽ ഉൾപ്പെട്ടു വരുന്നില്ലെന്നും, ടി ഭൂമിയുടെ 500 മീറ്റർ ചുറ്റളവിൽ ആദിവാസി സെറ്റിൽമെന്റുകൾ ഇല്ലെന്നും ആദിവാസി വിഭാഗക്കാർക്ക് അവകാശപ്പെട്ടതല്ലെന്നും ചളവറ വില്ലേജ് ഓഫീസർ അറിയിച്ചിട്ടുള്ളതായി ജിയോളജിസ്റ്റ് റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

വാണിയംകുളം 1 വില്ലേജിൽ സർവ്വെ നം. 1/7 ൽ 97.07 ആർ സ്ഥലത്ത് പ്രവർത്തിച്ചു വരുന്ന കൽപ്പക മെറ്റൽ ക്രഷർ എന്ന സ്ഥാപനം ഉൾപ്പെട്ട ഭൂമി മിച്ച ഭൂമിയായി പട്ടയം അനുവദിച്ച ഭൂമിയിൽ ഉൾപ്പെട്ടതല്ലെന്ന് വാണിയംകുളം 1 വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് നൽകിയിട്ടുണ്ടെന്ന് തഹസിൽദാർ അറിയിച്ചിട്ടുള്ളതായും ജിയോളജിസ്റ്റ് റിപ്പോർട്ട് ചെയ്യുന്നു.

വാണിയംകുളം 1 വില്ലേജിൽ പനയൂർദേശം സർവ്വെ നമ്പർ 1/7 ൽ പെട്ട 0.9707 ഹെക്ടർ സ്ഥലത്താണ് കൽപ്പക മെറ്റൽ ക്രഷർ എന്ന സ്ഥാപനത്തിന്റെ ക്വാറി പ്രവർത്തിച്ചിരുന്നതെന്നും , ഒറ്റപ്പാലം സബ് രജിസ്ട്രാർ ഓഫീസിലെ 4750/2006നമ്പർ തീരാധാരപ്രകാരം ലഭിച്ചിട്ടുള്ള ഭൂമിയിലാണ് ക്വാറി പ്രവർത്തനം ചെയ്ത 0.9707 ഹെക്ടർ ഭൂമി ഉൾപ്പെടുന്നത്.

വാണിയംകുളം 1 വില്ലേജിൽ നിലവിൽ ലഭ്യമായ രേഖകൾ പരിശോധിച്ചതിൽ ഖനന പ്രവർത്തനം നടന്ന ടി ഭൂമി വനം വകുപ്പ് പട്ടയം അനുവദിച്ച് നൽകിയ ഭൂമിയോ , എൽ എ പട്ടയം അനുവദിച്ച ഭൂമിയോ, ഫോറസ്റ്റ് വക പുറമ്പോക്ക് ആയിരുന്ന ഭൂമിയോ, മിച്ച ഭൂമി പട്ടയം അനുവദിച്ച ഭൂമിയോ അല്ലെന്നും നിയമാനുസൃത പാരിസ്ഥിതികാനുമതി, ഖനനാനുമതി, സ്ഫോടകവസ്തു ലൈസൻസ്, തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിന്റെ അനുമതി എന്നിവയോടെയാണ് ക്വാറി പ്രവർത്തിച്ചിരുന്നതെന്നും വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതായി തഹസിൽദാർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ചളവറ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 46, റീസർവ്വെ നമ്പർ 445/3-1, 446/2-1, 308, 309/3-1, 446/1-1 എന്നിവകളിൽ യഥാക്രമം 29.25 ആർ, 4.22 ആർ, 61.40 ആർ 3.1280 ഹെക്ടർ, 53.07 ആർ വസ്തുക്കൾ 5901 നമ്പർ തണ്ടപ്പേർപ്രകാരം കൽപ്പക മെറ്റൽ ക്രഷർസിനു വേണ്ടി സി കെ കുഞ്ഞിപ്പോക്കർ എന്നവരുടെ കൈവശത്തിലുള്ളതാണെന്നും ഒറ്റപ്പാലം സബ് രജിസ്റ്റർ ഓഫീസിൽ രജിസ്റ്റർ ചെയ്തിട്ടുള്ള 950/2006,4735/2005, 139/2008, 3834/2007 എന്നീ നമ്പർ ആധാരങ്ങൾ പ്രകാരം കൽപ്പക മെറ്റൽ ക്രഷർസിന് അവകാശം സിദ്ധിച്ചിട്ടുള്ളതുമാണ് .ടി ഭൂമി പതിവ് ഭൂമിയിൽ ഉൾപ്പെട്ടു വരുന്നതല്ലെന്നും ചളവറ വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ചളവറ വില്ലേജിൽ ബ്ലോക്ക് 46 റീസർവ്വെ നമ്പർ 426/1-1 ൽ 21.33 ആർ , 391/8 ൽ 15.20ആർ, 390/2 ൽ 04.00 ഹെ,391/13-1 ൽ 04.05 ആർ, 391/7-1ൽ 08.09 ആർ, 390/1-1 ൽ 29.13 ആർ, 391/9ൽ 35.20 ആർ ഉൾപ്പെട്ട 5.13 ഹെക്ടർ ഭൂമി 9218 നമ്പർ തണ്ടപ്പേർപ്രകാരം മാനേജിങ് പാർട്ണർ, ബ്ലൂചിപ്പ് മൈൻസ് & ഇൻഡസ്ട്രീസ് എന്നവരുടെ കൈവശത്തിലുള്ളതാണെന്നും , ചെർപ്പുളശ്ശേരി സബ് രജിസ്റ്റർ ഓഫീസിൽ രജിസ്റ്റർ ചെയ്തിട്ടുള്ള 696/2003, 1074/2003,1075/2003, 1078/2003, 1303/2003, 2991/2003,2992/2003, 2993/2003 എന്നീ നമ്പർ തീറാധാര പ്രകാരമാണ് നിലവിലെ കൈവശക്കാരന് ടി ഭൂമി ലഭിച്ചിട്ടുള്ളതെന്നും തഹസിൽദാർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ടി ഭൂമി ചളവറ വില്ലേജിലെ കൈലിയാട് ദേശത്തെ പഴയ സർവ്വെ നമ്പർ 168/11aയിൽ ഉൾപ്പെട്ടു വരുന്നതായും , ടി ഭൂമിയുടെ മുന്നാധാരങ്ങൾ പരിശോധിച്ചതിൽ ബഹു.പാലക്കാട് ജില്ലാ കളക്ടറുടെ LR6 25177/1974,LR6 31047/1973 നമ്പർ നടപടിക്രമങ്ങൾ പ്രകാരം KLR ആക്ട് 1963 പ്രകാരം സർക്കാർ മിച്ച ഭൂമിയായി ഏറ്റെടുത്ത് വിതരണം ചെയ്ത വ്യക്തികളിൽ നിന്നും തീറാധാരപ്രകാരം കൈമാറി കിട്ടിയിട്ടുള്ളതാണെന്നും ,പ്രസ്തുത ഭൂമി കേരള ഭൂമി പതിവ് ചട്ട പ്രകാരം പതിച്ച് നൽകിയ ഭൂമിയല്ല ടി ഭൂമി പുറമ്പോക്ക് , റിസർവ് വനം, കോടതി ബാങ്ക് അറ്റാച്ച്മെന്റ് എന്നിവയിൽ ഉൾപ്പെട്ടു വരുന്നില്ലെന്നും ടി ഭൂമിയുടെ 5 0 0 മീറ്റർ ചുറ്റളവിൽ ആദിവാസി സെറ്റിൽമെന്റുകൾ ഇല്ലെന്നും ആദിവാസി വിഭാഗങ്ങൾക്ക് അവകാശപ്പെട്ടതല്ലെന്നും വില്ലേജ് ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതായും തഹസിൽദാരുടെ റിപ്പോർട്ടിൽ പരാമർശിക്കുന്നു.

ബഹു : ഹൈ കോടതി വിധി ന്യായം നടപ്പിൽ വരുത്തുന്നതുമായി ബന്ധപ്പെട്ട് പരാതിക്കാരനേയും , 9, 10 എതിർ കക്ഷികളേയും നേരിൽ കേൾക്കുന്നതിനായി 1.08.2023 ന് വിചാരണ നടത്തിയതും , 9, 10 എതിർ കക്ഷികൾ ഡെപ്യൂട്ടി കളക്ടർ മുമ്പാകെ നേരിൽ ഹാജരായിട്ടുള്ളതുമാണ്

തങ്ങളുടെ സ്ഥാപനത്തിന്റെ ക്വാറി പ്രവർത്തിച്ചു വരുന്ന സ്ഥലം റാഫി ജോൺ V/s ലാൻഡ് റവന്യൂ കമ്മീഷണർ വിധിയിൽ പറഞ്ഞ നിയമമോ, അതിൻ കീഴിലുള്ള ചട്ടങ്ങൾ പ്രകാരമോ ഏതെങ്കിലും പ്രത്യേക ആവശ്യത്തിന് നൽകപ്പെട്ടവയല്ലെന്നും, നിയമാനുസൃതമായി ക്വാറി പ്രവർത്തിപ്പിക്കുന്നതിനുള്ള എല്ലാ ലൈസൻസുകളും ഉണ്ടെന്നും , ആയതിനാൽ ക്വാറി പ്രവർത്തിപ്പിക്കുന്നതിനുള്ള നടപടികൾ കൈക്കൊള്ളണമെന്നും ബ്ലൂ ചിപ്സ് മൈൻസ് & ഇൻഡസ്ട്രീസ് മാനേജിംഗ് പാർട്ണർ ശ്രീ.തോമസ് ബാബു വിചാരണ വേളയിൽ ബോധിപ്പിച്ചു.

ക്വാറിയിംഗ് പെർമിറ്റ് അനുവദിച്ച ഭൂമിയിലാണ് ക്വാറി നടത്തി വരുന്നതെന്നും , പ്രത്യേക കാര്യങ്ങൾക്ക് പതിച്ചു കൊടുത്ത ഭൂമിയിലല്ല ക്വാറി പ്രവർത്തിക്കുന്നതെന്നും , നിലവിൽ പ്രവർത്തിച്ചു വരുന്നില്ലെന്നും കല്പക മെറ്റൽ ക്രഷർ മാനേജിംഗ് പാർട്ണർ ശ്രീ. ബെന്നി.പി.സി . വിചാരണ വേളയിൽ ബോധിപ്പിച്ചിട്ടുള്ളതാണ്.

ക്വാറികൾ പ്രവർത്തിച്ചു വരുന്ന സ്ഥലത്ത് ഉരുൾപൊട്ടൽ ഉണ്ടായതിനെ തുടർന്ന് സ്റ്റോപ്പ്മെമ്മോ നൽകിയിരുന്നതും, തുടർന്നും ക്വാറി പ്രവർത്തിച്ചതിനാൽ ഹൈക്കോടതിയെ സമീപിച്ചിട്ടുള്ളതാണെന്നും പരാതിക്കാരനും , പരിസ്ഥിതി സംരക്ഷണ സമിതി സംസ്ഥാന പ്രസിഡന്റുമായ ശ്രീ.കെ.എൻ.പ്രദീപ് ബോധിപ്പിച്ചിട്ടുള്ളതാണ്. ക്വാറിയുടെ തൊട്ടടുത്ത് വനമാണെന്നും , വനം പതിച്ചു കിട്ടിയവരിൽ നിന്നും സ്ഥലം വാങ്ങി ഖനനം നടത്തുകയാണോ എന്ന് സംശയമുള്ളതായും, ക്വാറിയിംഗ് നടന്നതിനാലാണ് മണ്ണിടിച്ചിൽ , കൃഷിനാശം എന്നിവ ഉണ്ടായിട്ടുള്ളതെന്നും , ആയതിനാൽ വിശദമായ പഠനം നടത്താതെ ക്വാറിയിംഗ് അനുവദിക്കരുതെന്നും പരാതിക്കാരൻ മൊഴി നൽകിയിട്ടുണ്ട്.

ജിയോളജിസ്റ്റിന്റേയും, തഹസിൽദാരുടേയും റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിലും , പരാതി കക്ഷി / എതിർകക്ഷികളെ നേരിൽ കേട്ടതിലും താഴെ പരാമർശിക്കും പ്രകാരം ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു

ഉത്തരവ്

ബഹു ഹൈ കോടതിയുടെ റാഫി ജോൺ V/s. ലാൻഡ് റവന്യൂ കമ്മീഷണർ വിധി ന്യായത്തിൽ പരാമർശിച്ചതു പ്രകാരം കേരള ഗവൺമെന്റ് ഭൂമി പതിച്ചു നൽകൽ ചട്ടം 1960 , കേരള ഭൂമി പതിച്ച് നൽകൽ ചട്ടം 1964 , ഗവൺമെന്റ് ഭൂമി റബ്ബർ കൃഷിയ്ക്കായി പതിച്ചു നൽകുന്നതിനുള്ള പ്രത്യേക ചട്ടം 1960 , അറേബിൾ ഫോറസ്റ്റ് ലാൻഡ് അസ്സൈൻമെന്റ് ആക്ട് 1970 പ്രകാരം കൃഷി , വീട് നിർമ്മാണം ,അടുത്തുള്ള ഭൂമികൾക്ക് പ്രയോജനകരമായ അനുഭവ അവകാശം എന്നിവയ്ക്ക് പതിച്ച് നൽകിയ ഭൂമികളിലല്ല ബ്ലൂചിപ്സ് മൈൻസ് & ഇൻഡസ്ട്രീസ്, കൽപ്പക മെറ്റൽ ക്രഷേർസ് എന്നീ ക്വാറികൾ

പ്രവർത്തിച്ചു വരുന്നത് എന്ന് ഒറ്റപ്പാലം തഹസിൽദാർ .വാണിയങ്കുളം1 ,ചളവറ വില്ലജ് ഓഫീസർമാർ എന്നിവരുടെ റിപ്പോർട്ട് പ്രകാരം കാണുന്നു. ആയതിനാൽ 1960ലെ ഭൂമി പതിവ് നിയമപ്രകാരമോ 1964 ലെ ഭൂമി പതിവ് ചട്ടത്തിന്റെയോ പേരിൽ നടപടി എടുക്കേണ്ട സാഹചര്യമില്ല എന്ന് ഉത്തരവാകുന്നു. എന്നാൽ ക്വാറികളുടെ പ്രവർത്തനം സംബന്ധിച്ചോ പ്രവർത്തനാനുമതി **സംബന്ധിച്ചോ നിയമാനുസരണം മൈനിങ് ആൻഡ് ജിയോളജി വകുപ്പിന് ഉചിതമായ നടപടി എടുക്കുന്നതിനു ഈ ഉത്തരവ് വിഘാതമല്ല എന്നും ഉത്തരവാകുന്നു . ഇപ്രകാരം ബഹു ഹൈ:കോടതി ഉത്തരവ് നടപ്പിലാക്കിയിരിക്കുന്നു ..**

ജില്ലാകളക്ടർ

പകർപ്പ്

1. അഡ്വക്കേറ്റ് ജനറൽ , കേരള , എറണാകുളം.

2.ജിയോളജിസ്റ്റ് , പാലക്കാട്.

3. തഹസിൽദാർ , ഒറ്റപ്പാലം .

4.ശ്രീ.കെ.എൻ.പ്രദീപ് ,

സംസ്ഥാന പ്രസിഡന്റ് , പരിസ്ഥിതി സംരക്ഷണ സമിതി,

രജിസ്ട്രേഷൻ നം. ടിവിഎം/ടിസി/651/2017,

ആഞ്ജിലിവേലിൽ ബിൽഡിംഗ്, ലേക്ക് ഷോർ ഹോസ്പിറ്റലിന് എതിർവശം ,

റൂം നം. 1 (17/601), നെട്ടൂർ (പി.ഒ.) , എറണാകുളം -682040

5. മാനേജിംഗ് ഡയറക്ടർ , ബ്ലൂചിപ്സ് മൈൻസ് & ഇൻഡസ്ട്രീസ്,

വേമ്പാലത്ത് പാടം, കയിലിയാട് (പി.ഒ.), ഒറ്റപ്പാലം - 679122

6. മാനേജിംഗ് ഡയറക്ടർ ,

കൽപ്പക മെറ്റൽ ക്രഷേർസ് ,

കയിലിയാട് (പി.ഒ.), ഒറ്റപ്പാലം - 679122

This is the true copy of the document referred to
and marked as Annexure..A.8 (C)

Advocate:

I/237615/2023

PROCEEDINGS OF THE DISTRICT COLLECTOR, PALAKKAD

(Present : Dr. Chithra S., I.A.S.)

Sub. : WP(C) 11400/2020 – IMPLEMENTATION OF THE DIRECTION OF THE HON'BLE HIGH COURT OF KERALA – ORDERS PASSED AFTER HEARING THE PARTIES CONCERNED.

FILE NO. : DCPKD/4917/2020/LRG5 DATE : 09-08-2023

Ref. : 1.) JUDGEMENT OF THE HON'BLE HIGH COURT OF KERALA, DATED 31.03.2023 IN WP(C) 11400/2020.
2.) EVEN NO. LETTER FROM THIS OFFICE, DATED 24.05.2023.
3.) LETTER NO. DOPAL-DMG/920/2023, DATED 26.05.2023 OF THE GEOLOGIST, PALAKKAD.
4.) LETTER NO. D1-2020/3912/9/400, DATED 04.07.2023 OF THE TAHSILDAR, OTTAPALAM.

The Hon'ble High Court of Kerala have on 31.03.2023 delivered its judgement in WP(C) 11400/2020, a writ petition filed by Paristhithi Smarakshana Samithi praying for a direction to stop the activities of BLUE CHIPS MINES / KALPAKA METAL CRUSHER UNIT working in Ottapalam Taluk in Palakkad District. The Hon'ble court has directed to consider the matter in the light of the decision in Raphy John (supra).

The Hon'ble court has directed the 1st respondent District Collector to consider whether the quarry lands of the 9, 10 respondents (BLUE CHIPS MINES / KALPAKA METAL CRUSHER UNIT) falls within the lands assigned for special purposes, as per the Kerala Land Assignment Act 1960 & the Kerala Land Assignment Rules 1964, in the light of the decision in WP(C) 11249/2010, Raphy John v/s Land Revenue Commissioner; and if it is found that quarrying is conducted in violation of the conditions of the assignment, the assignment / patta shall be cancelled and orders in this regard shall be passed within a period of three months from the date of receipt of a certified copy of the judgment.

Based on the above direction, the District geologist and the Tahsildar, Ottapalam were directed to file a report as per ref. (2) above, and it was also decided to hear the petitioner and the respondents in person. The Geologist, Palakkad filed a report vide ref. (3) above and the Tahsildar, Ottapalam filed a report vide ref. (4) above.

Based on the report of the Village Officer, Chalavara, The Tahsildar, Ottapalam have informed the Mining & Geology department that Blue Chips Mines and Industries is conducting

Type y

quarrying activities in 1.61 Ha. of land situated in Bl. No. 46, Sy. No. 168/11A of Chalavara Village, Ottapalam Taluk; and that they obtained ownership, title and possession of the said lands by way of transfer of ownership and title from those persons who received patta issued by the Government for the said lands that were taken over as excess lands from other private parties. The Geologist has reported that the Village Officer, Chalavara has informed that the said lands were not assigned for any special purpose under the Kerala Land Assignment Act 1960 and does not fall in Government puramboke lands, does not belong to reserve forest, there is no court / bank attachment on the land, the land is not claimed by any tribal groups and there are no tribal settlements within 500 meters of the said land.

The Geologist also reports that the Tahsildar has informed him based on a report of the Village Officer, Vaniamkulam – 1 Village, that the 97.07 Ares of land in Sy. No. 1/7 of Vaniamkulam -1 Village in which Kalpaka Metal Crusher operates does not fall under the lands for which patta for excess land was issued by the Government.

The quarry of Kalpaka Metal Crusher was operated in 97.07 Ares of land in Sy. No. 1/7 in Panayur Desam of Vaniamkulam -1 Village which was obtained by them by virtue of Doc. No. 4750/2006 of Ottapalam SRO.

Based on a report of the Village Officer, The Tahsildar has reported that on inspection of the records available with the Vaniamkulam – 1 Village it is found that the lands on which quarrying was conducted does not come under patta issued by Forest Department, L.A. patta, forest puramboke lands and excess land patta and that the quarry functioned with environmental clearance, mining permit, explosive license and approval from LSGD.

The Chalavara Village Officer has reported that C. K. Kunjipokker on behalf of Kalpaka Metal Crusher possess 29.25 Ares, 4.22 Ares, 61.40 Ares, 3.1280 Ares, 53.07 Ares in Bl. No.46, Sy. Nos. 445/3-1, 446/2-1, 308, 309/3-1, 446/1-1, as per Thandapper No. 5901 by virtue of Doc. Nos. 950/2006, 4735/2005, 139/2008 & 3834/2007 of Ottapalam SRO.

The Tahsildar has also reported that the Managing Partner, Blue Chips Mines and Industries possess a total of 5.13 Ha. of land in Bl. No.46; 21.33 Ares in 426/1-1, 15.20 Ares in 391/8, 4.00 Ha. in 390/2, 04.05 Ares in 391/13-1, 08.09 Ares in 391/7-1, 29.13 Ares in 390/1-1, 35.20 Ares in 391/9, as per Thandapper No. 9218 by virtue of Doc. Nos. 696/2003, 1074/2003, 1075/2003, 1078/2003, 1079/2003, 1303/2003, 2991/2003, 2992/2003 & 2993/2003 of Cherpulassery SRO.

The Tahsildar in his report also refers to the report of the Village Officer that, the said lands falls in Sy. No. 168/11A in Kailiyad Desam of Chalavara Village, and on a verification of the prior deeds it is seen that the said lands were allotted by the Government as per proceedings Nos. LR6 25177/1974, LR6 31047/1973 of the District Collector, Palakkad and thereafter ownership was transferred by way of registered title deeds and also that the said lands were not assigned for any special purpose under the Kerala Land Assignment Act and does not fall in Government puramboke lands, does not belong to reserve forest, there is no court / bank attachment on the land, the land is not claimed by any tribal groups and there are no tribal settlements within 500 meters of the said land.

In order to comply with the directions of the Hon'ble High Court a hearing was conducted on 1.08.2023 for hearing the petitioner and the respondents 9, 10 in person and the respondents 9, 10 appeared before the Dy. Collector in person.

During the hearing, Sri. Thomas Babu, the Managing Partner of Blue Chips Mines and Industries informed that the lands in which quarrying is conducted does not fall under the Act and Rules referred to in the judgement in the case of Raphy John v/s Land Revenue Commissioner and that they have all statutory licenses as per law to conduct the quarrying operations and hence prays for steps to continue the quarrying activities.

Benny P. C., the Managing Partner of Kalpaka Metal Crusher informed that quarrying was conducted only in lands for which mining permit was issued and such lands were not allotted for any special purposes. He also informed that they are not doing any quarrying now.

The petitioner Sri. K. N. Pradeep, State President, Paristhithi Samrakshana Samithi said during the hearing that he had approached the High Court because quarrying was being conducted even after stop memo was given due to the land slide that occurred near to the quarries. He also said that the quarries are situated adjacent to forest lands and expressed his doubts regarding that quarrying is being conducted in lands purchased from persons who in turn obtained it from the forest department. He also opined that because of the quarrying, landslides and damage to crops have happened and that quarrying shall be stopped until a detailed study is conducted in this regard.

After due consideration of the reports of the Geologist and Tahsildar and also hearing the petitioner / respondents in person, orders are passed accordingly as under

I/237615/2023

Ty

ORDER

The Tahsildar, Ottapalam, Village Officers of Vaniamkulam – 1 and Chalavara Villages have reported that the quarries of Blue Chips Mines & Industries and Kalpaka Metal Crusher are not being conducted in the lands specially assigned for cultivation, or house sites or beneficial enjoyment of adjoining lands or for other specific and special purposes, under the Kerala Government Land Assignment Act, 1960, the Kerala Land Assignment Rules, 1964, the Special Rules for Assignment of Government Lands for Rubber Cultivation, 1960, and the Arable Forest Land Assignment Rules, 1970, as referred to in the judgement of the Hon'ble High Court in the case of Raphy John v/s Land Revenue Commissioner. Hence, order is passed accordingly that there is no such circumstance prevailing now for which action should be taken under the Kerala Government Land Assignment Act, 1960 or the Kerala Land Assignment Rules, 1964. However, this order does not stand in the way of Department of Mining and Geology from taking a decision as per law in matters concerning the operation of the quarries or their approvals. The direction of the Hon'ble High Court is complied herewith.

District Collector

Copy to :

1. Advocate General, Kerala, Ernakulam
2. Geologist, Palakkad
3. Tahsildar, Ottapalam
4. Sri. K. N. Pradeep
   State President, Paristhithi Samrakshana Samithi
   Reg. No. TVM/TC/651/2017, Anjiliveil Bldg.
   Opp. Lake Shore Hospital, Room No. 1(17/601), Nettoor (P. O.), Ernakulam - 682040
5. Managing Director
   Blue Chips Mines & Industries
   Vembelethupadom, Kailiyad (P. O.), Ottapalam – 679122
6. Managing Director
   Kalpaka Metal Crusher
   Kailiyad (P. O.), Ottapalam – 679122

Signed by
Dr. Chithra S Ias
Date : 09-08-2023 18:21:24

This is the true English translation of Anneuxre.R.8 (d) produced

Advocate:

.com/mail/u/0/?tab=rm&ogbl#trash/QgrcJHrhstlfhVHHfbvDMJHkFkvhjqLbqGv

in:trash

Delete forever

1 of 232

P B Sahasranaman <sahasram@gmail.com>
to KUMARESHAN, kumaresan

9:13 AM (1 minute ago)

Print all

Sir

I am forwarding herewith the rejoinder to be filed in the above case. The case is listed today.

regards

P. B. Sahasranaman
Advocate, Kerala High Court

Address: "Narayaneeyam", Chittoor Road, Kochi - 682011. Kerala. India.
Phone: +91 484 2354339 | **Mobile**: +91 94465 44339

Follow on Twitter: @pbsahasranaman | **Connect at LinkedIn**: linkedin.com/in/sahasram/

The contents of this email message and any attachments are intended solely for the addressee(s) and may contain confidential and/or privileged information and may be legally protected from disclosure. If you are not the intended recipient of this message or their agent, or if this message has been addressed to you in error, please immediately alert the sender by reply email and then delete this message and any attachments. If you are not the intended recipient, you are hereby notified that any use, dissemination, copying, or storage of this message or its attachments is strictly prohibited.

One attachment • Scanned by Gmail

OREJOINDER FIN...